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Title : Need to set up monitoring mechanism for job reservation and appointment of OBC's in NDMC, Delhi.

SHRI L. GANESAN (TIRUCHIRAPPALLI): Under the very nose of the Union Government in the National Capital NDMC has been found to be flouting the norms and natural justice in issuing appointment orders to OBC candidates who have been successfully cleared competitive exams and got selected finally by duly constituted recruitment bodies and section boards like Government of NCT of Delhi's 'Delhi Subordinate Service Selection Board'. NDMC change at will the already earmarked jobs for OBCs even at the final stages of a recruitment process. For instance, NDMC advertised for Nursery teachers under various categories in April, 2000. Based on DSSB's results notice in July, 2002, from among all successful candidates only forward caste candidates were appointed keeping in waiting the OBC candidates availing the Delhi High Court's Judgement pertaining to a OBC list case. When DSSB issued result notice in March, 2005 obtaining clearance from the High Court, the NDMC to the rude shock of the waiting candidates that the advertised posts were not available anymore. This cuts at the root of social justice and also natural justice which the State and its organs must uphold. Hence, I urge upon the Union Government especially the Home Ministry and the Social Empowerment Ministry to make NDMC render justice and set up monitoring mechanism for OBC job reservation and appointment at the National level while ensuring education and job reservation even in private sector and MNCs.